

341/91

6

10-4-92

Mr. S. Natarajan, adv. for the applicant.
 Mr. S.C. Dhawan, adv. for the respondents.
 Learned counsel for the respondents states
 that similar matters which have been
 transferred from the various Benches of C.T.
 to the Principal Bench have been heard
 and the judgment is expected.
 It is suggested that this case be adjourned for
 four weeks.
 Adjourned to 8-6-92.

[Signature]
 (Ms. USHA SIVARA)
 M(A)

[Signature]
 (U.C. SRIVASTAVA)
 U.C.

Dated: 8-6-92.

None for the applicant. Mr. S.C.
 Dhawan, counsel for the respondents.

The order sheet dated 10-4-92 shows
 that a joint statement had been made by
 the learned counsel for the petitioner and
 the respondents that the controversy
 raised in this petition was engaging
 the attention of the Principal Bench at
 Delhi and therefore hearing of this petition
 may be adjourned so that in the meanwhile
 a decision of the Principal Bench may be
 available.

Shri S.C. Dhawan has produced before
 us a copy of the order dated 13.3.92 in O.A.
 1543/91 and the other connected cases.
 According to this said order, the petitioners
 are not entitled to any relief. We respect-
 fully agree with the decision of the Principal
 Bench. Accordingly, we dismiss this petition.
 There shall be no order as to costs. Interim order
 if any, stands vacated.

8/6/92
 Order/Judgment despatched
 to Applicant/Respondent (s)
 on 18-6-92

[Signature]
 16/92

[Signature]
 (M.Y. Pralhad)
 M(A)

[Signature]
 (S.K. Dhawan)
 U.C.